

are said : black money is one and the rich people being taxed is another thing. We are taking from the rich people as much as we can today. I do not think if you increase it you will get more and more return; you will get less and less return if you go on increasing it because things will go down and will not improve. It is no use trying to say that all the industries which are in private hands are no good for the country. They do also a lot of good to the country. They may do it with a profit motive, but they do give employment to the people. They are also a measure by which the industrial activities are judged. We can take money from them, and we are taking money from them. A man who earns Rs. 20 lakhs pays very nearly Rs. 17 lakhs to Government today; and wealth tax goes extra; gift tax goes extra. All this is paid. If I have levied a tax on refrigerators, who is going to pay for them? It is these people who will pay for them. Therefore, this time the taxes that are levied are not going only on the poor people. It is very little on the poor people. Some postal rates will go up; certainly I cannot deny that. But that is not done for that purpose. These things have had to be rationalised and therefore it has been done.

The task of the Finance Minister is never easy and it is never going to be easy at any time and under any circumstances; and the budget is going to be found fault with by somebody or the other. . . . (Interruption)

SHRI HUKAM CHAND KACHWAI (Ujjain) : *Beedi, tambako.*

SHRI MORARJI DESAI : On the question of *beedi* I do not know why my hon. friend is so fond of *beedies*. I do not know whether he is very fond of it himself or not, or whether his voters are fond of it. But he seems to be very exercised over *beedies*. It is not that *beedies* are going to be far more expensive than cigarettes or cigars. Cigarettes and cigar already bear a very heavy taxation which *beedies* do not to that extent. It is therefore a tax which the *beedi*-consumers will pay; one paise more for every hundred *beedies*. That

is all the tax that is levied now. Those people who are paying heavier tax will pay in addition. Therefore, it is not as if one is completely twitting Shri Pillo Mody, Shri Kachwai and myself all in the same manner. It is not a correct thing.

SHRI PILOO MODY : I object to my name being mentioned.

SHRI MORARJI DESAI : My good friend does not give me his own instance. Otherwise it is still better. But that was not done. He only referred to me. I think he would have been a more proper representative than myself.

I hope, therefore, that the budget proposals will be viewed in this light. There will be further discussion on this, and there will be further opportunities for me to deal with some of the other points that have come to us. I do not want to take more time of the House today and it is not possible for me to deal with all the criticisms. But let me assure my hon. friends that just as I have been profited by the criticisms last year, I will be profited also by the criticism next year if I am here.

Thank you.

SHRI NAMBIAR : What about the concession about the postal rates ?

MR. DEPUTY-SPEAKER : No questions please. We have to take up private Members' business.

SHRI NAMBIAR : He must promise some concessions. (Interruption)

*DEMANDS FOR GRANTS ON ACCOUNT, 1968-69

MR. DEPUTY-SPEAKER : No questions. If I permit you one question, there would be several others rising. I will now put the motion to the vote : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, *on account*, for or towards defraying the charges

*Moved with the recommendation of the President.

[Mr. Deputy-Speaker]

during the year ending on the 31st day of March, 1969, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 136."

The motion was adopted.

[*The motions for Demands for Grants (On Account) which were adopted by the Lok Sabha are reproduced below—Ed.]*

DEMAND No. 1—Ministry of Commerce

"That a sum not exceeding Rs. 7,78,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Commerce'."

DEMAND No. 2—Foreign Trade

"That a sum not exceeding Rs. 13,89,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Foreign Trade'."

DEMAND No. 3—Other Revenue Expenditure of the Ministry of Commerce

"That a sum not exceeding Rs. 3,38,04,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Commerce'."

DEMAND No. 4—Ministry of Defence

"That a sum not exceeding Rs. 14,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Defence'."

DEMAND No. 5—Defence Services—Effective

"That a sum not exceeding Rs. 1,52,50,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Defence Services—Effec-

tive of which Rs. 1,18,11,57,000 shall be for Army including Defence Production, Rs. 6,36,93,000 for Navy and Rs. 28,02,17,000 for Air Force'."

DEMAND No. 6—Defence Services—Non-effective

"That a sum not exceeding Rs. 4,70,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Defence Services—Non-effective'."

DEMAND No. 7—Ministry of Education

"That a sum not exceeding Rs. 16,27,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Education'."

DEMAND No. 8—Education

"That a sum not exceeding Rs. 9,51,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Education'."

DEMAND No. 9—Archaeology

"That a sum not exceeding Rs. 22,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Archaeology'."

DEMAND No. 10—Survey of India

"That a sum not exceeding Rs. 89,74,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Survey of India'."

DEMAND No. 11—Grants to Council of Scientific and Industrial Research

"That a sum not exceeding Rs. 3,18,42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969,

in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND No. 12—Other Revenue Expenditure of the Ministry of Education.

"That a sum not exceeding Rs. 59,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Education'."

DEMAND No. 13—External Affairs.

"That a sum not exceeding Rs. 2,98,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'External Affairs'."

DEMAND No. 14—Other Revenue Expenditure of the Ministry of External Affairs.

"That a sum not exceeding Rs. 3,34,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

DEMAND No. 15—Ministry of Finance.

"That a sum not exceeding Rs. 46,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Finance'."

DEMAND No. 16—Customs.

"That a sum not exceeding Rs. 1,15,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Customs'."

DEMAND No. 17—Union Excise Duties

"That a sum not exceeding Rs. 2,69,65,000 be granted to the President, on account, for or towards

defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Union Excise Duties'."

DEMAND No. 18—Taxes on Income including Corporation tax, etc.

"That a sum not exceeding Rs. 2,15,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Taxation Income including Corporation tax etc.'"

DEMAND No. 19—Stamps

"That a sum not exceeding Rs. 89,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Stamps'."

DEMAND No. 20—Audit

"That a sum not exceeding Rs. 3,75,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Audit'."

DEMAND No. 21—Currency and Coinage

"That a sum not exceeding Rs. 2,53,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Currency and Coinage'."

DEMAND No. 22—Mint

"That a sum not exceeding Rs. 65,91,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Mint'."

DEMAND No. 23—Kolar Gold Mines

"That a sum not exceeding Rs. 90,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Kolar Gold Mines'."

DEMAND No. 24—Pension and other Retirement Benefits

"That a sum not exceeding Rs. 1,65,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Pension and other Retirement Benefits'."

DEMAND No. 25—Opium

"That a sum not exceeding Rs. 2,50,07,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Opium'."

DEMAND No. 26—Other Revenue Expenditure of the Ministry of Finance

"That a sum not exceeding Rs. 6,80,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND No. 27—Grants-in-aid to State and Union Territory Governments

"That a sum not exceeding Rs. 55,96,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Grants-in-aid to State and Union Territory Governments'."

DEMAND No. 28—Miscellaneous Adjustments between the Central, State and Union Territory Governments

"That a sum not exceeding Rs. 4,70,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Miscellaneous Adjustments between the Central, State and Union Territory Governments'."

DEMAND No. 29—Pre-partition Payments

"That a sum not exceeding Rs. 44,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Pre-partition Payments'."

DEMAND No. 30—Ministry of Food, Agriculture, Community Development and Cooperation

"That a sum not exceeding Rs. 27,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Food Agriculture, Community Development and Cooperation'."

DEMAND No. 31—Agriculture

"That a sum not exceeding Rs. 1,72,79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Agriculture'."

DEMAND No. 32—Payments to Indian Council of Agricultural Research

"That a sum not exceeding Rs. 2,42,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Payments to Indian Council of Agricultural Research'."

DEMAND No. 33—Forest

"That a sum not exceeding Rs. 27,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Forest'."

DEMAND No. 34—Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Cooperation.

"That a sum not exceeding Rs. 41,15,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Food, Agricul-

ture Community Development and Co-operation'."

DEMAND No. 35—Ministry of Health, Family Planning and Urban Development

"That a sum not exceeding Rs. 6,82,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Ministry of Health, Family Planning and Urban Development'."

DEMAND No. 36—Medical and Public Health

"That a sum not exceeding Rs. 3,84,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Medical and Public Health'."

DEMAND No. 37—Other Revenue Expenditure for the Ministry of Health, Family Planning and Urban Development

"That a sum not exceeding Rs. 16,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure for the Ministry of Health, Family Planning and Urban Development'."

DEMAND No. 38—Ministry of Home Affairs

"That a sum not exceeding Rs. 24,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Home Affairs'."

DEMAND No. 39—Cabinet

"That a sum not exceeding Rs. 11,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Cabinet'."

DEMAND No. 40—Administration of Justice

"That a sum not exceeding Rs. 42,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Administration of Justice'."

DEMAND No. 41—Police.

"That a sum not exceeding Rs. 7,58,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Police'."

DEMAND No. 42—Census

"That a sum not exceeding Rs. 21,91,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Census'."

DEMAND No. 43—Statistics

"That a sum not exceeding Rs. 58,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Statistics'."

DEMAND No. 44—Privy Purses and Allowances of Indian Rulers.

"That a sum not exceeding Rs. 44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 45—Territorial and Political Pensions

"That a sum not exceeding Rs. 3,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Territorial and Political Pensions'."

DEMAND No. 46—*Delhi*

"That a sum not exceeding Rs. 6,22,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Delhi'."

DEMAND No. 47—*Chandigarh*

"That a sum not exceeding Rs. 99,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Chandigarh'."

DEMAND No. 48—*Andaman and Nicobar Islands*

"That a sum not exceeding Rs. 1,19,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Andaman and Nicobar Islands'."

DEMAND No. 49—*Tribal Areas*

"That a sum not exceeding Rs. 4,11,30,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Tribal Areas'."

DEMAND No. 50—*Dadra and Nagar Haveli Area*

"That a sum not exceeding Rs. 9,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Dadra and Nagar Haveli Area'."

DEMAND No. 51—*Laccadive, Minicoy and Amindivi Islands*

"That a sum not exceeding Rs. 17,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Laccadive, Minicoy and Amindivi Islands'."

DEMAND No. 52—*Other Revenue Expenditure of the Ministry of Home Affairs*

"That a sum not exceeding Rs. 1,79,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

DEMAND No. 53—*Ministry of Industrial Development and Company Affairs*

"That a sum not exceeding Rs. 13,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Industrial Development and Company Affairs'."

DEMAND No. 54—*Industries*

"That a sum not exceeding Rs. 73,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Industries'."

DEMAND No. 55—*Salt*

"That a sum not exceeding Rs. 10,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Salt'."

DEMAND No. 56—*Other Revenue Expenditure of the Ministry of Industrial Development and Company Affairs*

"That a sum not exceeding Rs. 18,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969; in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development and Company Affairs'."

DEMAND No. 57—*Ministry of Information and Broadcasting*

"That a sum not exceeding Rs. 3,49,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Information and Broadcasting'."

DEMAND No. 58—Broadcasting

"That a sum not exceeding Rs. 1,69,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Broadcasting'."

DEMAND No. 59—Other Revenue Expenditure of the Ministry of Information and Broadcasting

"That a sum not exceeding Rs. 1,01,02,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

DEMAND No. 60—Ministry of Irrigation and Power

"That a sum not exceeding Rs. 5,92,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Irrigation and Power'."

DEMAND No. 61—Multipurpose River Schemes

"That a sum not exceeding Rs. 37,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Multipurpose River Schemes'."

DEMAND No. 62—Other Revenue Expenditure of the Ministry of Irrigation and Power

"That a sum not exceeding Rs. 1,43,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expendi-

ture of the Ministry of Irrigation and Power'."

DEMAND No. 63—Ministry of Labour, Employment and Rehabilitation

"That a sum not exceeding Rs. 13,62,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 64—Director General, Mines Safety

"That a sum not exceeding Rs. 8,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Director-General, Mines Safety'."

DEMAND No. 65—Labour and Employment

"That a sum not exceeding Rs. 2,53,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Labour and Employment'."

DEMAND No. 66—Expenditure on Displaced Persons

"That a sum not exceeding Rs. 2,14,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Expenditure on Displaced Persons'."

DEMAND No. 67—Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation

"That a sum not exceeding Rs. 3,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 68—Ministry of Law

"That a sum not exceeding Rs. 11,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Law'."

DEMAND No. 69—Other Revenue Expenditure of the Ministry of Law

"That a sum not exceeding Rs. 27,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

DEMAND No. 70—Ministry of Petroleum and chemicals

"That a sum not exceeding Rs. 4,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Petroleum and Chemicals'."

DEMAND No. 71—Other Revenue Expenditure of the Ministry of Petroleum and Chemicals

"That a sum not exceeding Rs. 14,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the 'Ministry of Petroleum and Chemicals'."

DEMAND No. 72—Ministry of Steel, Mines and Metals

"That a sum not exceeding Rs. 6,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Steel, Mines and Metals'."

DEMAND No. 73—Geological Survey

"That a sum not exceeding Rs. 1,83,48,000 be granted to the President, on account, for or towards defraying the charges during the year

ending on the 31st day of March, 1969, in respect of 'Geological Survey'."

DEMAND No. 74—Other Revenue Expenditure of the Ministry of Steel, Mines and Metals

"That a sum not exceeding Rs. 2,91,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Steel Mines and Metals'."

DEMAND No. 75—Ministry of Tourism and Civil Aviation.

"That a sum not exceeding Rs. 3,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Tourism and Civil Aviation'."

DEMAND No. 76—Meteorology

"That a sum not exceeding Rs. 62,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Meteorology'."

DEMAND No. 77—Aviation

"That a sum not exceeding Rs. 2,02,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Aviation'."

DEMAND No. 78—Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation

"That a sum not exceeding Rs. 36,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

DEMAND No. 79—Ministry of Transport and Shipping

"That a sum not exceeding Rs. 22,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Ministry of Transport and Shipping'."

DEMAND No. 80—Roads

"That a sum not exceeding Rs. 2,55,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Roads'."

DEMAND No. 81—Mercantile Marine

"That a sum not exceeding Rs. 39,73,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Mercantile Marine'."

DEMAND No. 82—Lighthouses and Lightships

"That a sum not exceeding Rs. 23,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Lighthouses and Lightships'."

DEMAND No. 83—Other Revenue Expenditure of the Ministry of Transport and Shipping

"That a sum not exceeding Rs. 64,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Transport and Shipping'."

DEMAND No. 84—Ministry of Works Housing and Supply

"That a sum not exceeding Rs. 18,61,000 be granted to the President, on account, for or towards defraying the charges during the year

ending on the 31st day of March, 1969, in respect of 'Ministry of Works, Housing and Supply'."

DEMAND No. 85—Public Works

"That a sum not exceeding Rs. 6,56,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Public Works'."

DEMAND No. 86—Stationery and Printing

"That a sum not exceeding Rs. 2,24,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Stationery and Printing'."

DEMAND No. 87—Supplies and Disposal

"That a sum not exceeding Rs. 69,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Supplies and Disposals'."

DEMAND No. 88—Other Revenue Expenditure of the Ministry of Works, Housing and Supply

"That a sum not exceeding Rs. 31,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Supply'."

DEMAND No. 89—Department of Atomic Energy

"That a sum not exceeding Rs. 5,04,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Department of Atomic Energy'."

DEMAND No. 90—Other Revenue Expenditure of the Department of Atomic Energy

"That a sum not exceeding Rs. 2,80,51,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

DEMAND No. 91—Department of Communications

"That a sum not exceeding Rs. 2,33,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Department of Communications'."

DEMAND No. 92—Overseas Communications Service

"That a sum not exceeding Rs. 45,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Overseas Communications Service'."

DEMAND No. 93—Posts and Telegraphs (Working Expenses)

"That a sum not exceeding Rs. 34,31,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Posts and Telegraphs (Working Expenses)'."

DEMAND No. 94—Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loan from General Revenue

"That a sum not exceeding Rs. 4,72,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loan from General Revenue'."

DEMAND No. 95—Other Revenue Expenditure of the Department of Communications

"That a sum not exceeding Rs. 5,75,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Other Revenue Expenditure of the Department of Communications'."

DEMAND No. 96—Department of Parliamentary Affairs

"That a sum not exceeding Rs. 1,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Department of Parliamentary Affairs'."

DEMAND No. 97—Department of Social Welfare

"That a sum not exceeding Rs. 3,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Department of Social Welfare'."

DEMAND No. 98—Other Revenue Expenditure of the Department of Social Welfare

"That a sum not exceeding Rs. 66,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."

DEMAND No. 99—Planning Commission

"That a sum not exceeding Rs. 26,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Planning Commission'."

DEMAND No. 100—Lok Sabha

"That a sum not exceeding Rs. 26,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Lok Sabha'."

DEMAND No. 101—Rajya Sabha

"That a sum not exceeding Rs. 9,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Rajya Sabha'."

DEMAND No. 102—Secretariat of the Vice-President

"That a sum not exceeding Rs. 49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Secretariat of the Vice-President'."

DEMAND No. 103—Capital Outlay of the Ministry of Commerce

"That a sum not exceeding Rs. 11,49,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Commerce'."

DEMAND No. 104—Defence Capital Outlay

"That a sum not exceeding Rs. 21,75,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Defence Capital Outlay'."

DEMAND No. 105—Capital Outlay of the Ministry of Education.

"That a sum not exceeding Rs. 11,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Education'."

DEMAND No. 106—Capital Outlay on the India Security Press

"That a sum not exceeding Rs. 7,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969,

in respect of 'Capital Outlay on the India Security Press'."

DEMAND No. 107—Capital Outlay on Currency and Coinage

"That a sum not exceeding Rs. 3,26,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Currency and Coinage'."

DEMAND No. 108—Capital Outlay on Mints

"That a sum not exceeding Rs. 13,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Mints'."

DEMAND No. 109—Capital Outlay on Kolar Gold Mines

"That a sum not exceeding Rs. 19,04,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Kolar Gold Mines'."

DEMAND No. 110—Commuted Value of Pensions

"That a sum not exceeding Rs. 80,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Commuted Value of Pensions'."

DEMAND No. 111—Other Capital Outlay of the Ministry of Finance

"That a sum not exceeding Rs. 44,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Finance'."

DEMAND No. 112—Capital Outlay on Grants to State Governments for Development

"That a sum not exceeding Rs. 8,62,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Grants to State Governments for Development'."

DEMAND No. 113—Loans and Advances by the Central Government

"That a sum not exceeding Rs. 86,53,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Loans and Advances by the Central Government'."

DEMAND No. 114—Purchase of Foodgrains and Fertilisers

"That a sum not exceeding Rs. 1,44,70,64,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Purchase of Foodgrains and Fertilisers'."

DEMANDS No. 115—Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation

"That a sum not exceeding Rs. 4,49,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation'."

DEMAND No. 116—Capital Outlay of the Ministry of Health, Family Planning and Urban Development

"That a sum not exceeding Rs. 2,63,43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the

Ministry of Health, Family Planning and Urban Development'."

DEMAND No. 117—Capital Outlay in Union Territories and Tribal Areas

"That a sum not exceeding Rs. 3,94,59,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay in Union Territories and Tribal Areas'."

DEMAND No. 118—Other Capital Outlay of the Ministry of Home Affairs

"That a sum not exceeding Rs. 12,53,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Home Affairs'."

DEMAND No. 119—Capital Outlay of the Ministry of Industrial Development and Company Affairs

"That a sum not exceeding Rs. 1,72,32,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Industrial Development and Company Affairs'."

DEMAND No. 120—Capital Outlay of the Ministry of Information and Broadcasting

"That a sum not exceeding Rs. 1,33,79,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

DEMAND No. 121—Capital Outlay on Multipurpose River Schemes

"That a sum not exceeding Rs. 2,97,29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Multipurpose River Schemes'."

DEMAND No. 122—Other Capital Outlay of the Ministry of Irrigation and Power

"That a sum not exceeding Rs. 2,62,69,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

DEMAND No. 123—Capital Outlay of the Ministry of Labour, Employment and Rehabilitation

"That a sum not exceeding Rs. 1,05,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 124—Capital Outlay of the Ministry of Petroleum and Chemicals

"That a sum not exceeding Rs. 3,02,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals'."

DEMAND No. 125—Capital Outlay of the Ministry of Steel, Mines and Metals

"That a sum not exceeding Rs. 23,37,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Steel, Mines and Metals'."

DEMAND No. 126—Capital Outlay on Aviation

"That a sum not exceeding Rs. 1,34,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Aviation'."

DEMAND No. 127—Other Capital Outlay of the Ministry of Tourism and Civil Aviation

"That a sum not exceeding Rs. 97,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

DEMAND No. 128—Capital Outlay on Roads

"That a sum not exceeding Rs. 6,88,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Roads'."

DEMAND No. 129—Capital Outlay on Ports

"That a sum not exceeding Rs. 35,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Ports'."

DEMAND No. 130—Other Capital Outlay of the Ministry of Transport and Shipping

"That a sum not exceeding Rs. 46,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March 1969, in respect of 'Other Capital Outlay of the Ministry of Transport and Shipping'."

DEMAND No. 131—Delhi Capital Outlay

"That a sum not exceeding Rs. 1,15,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Delhi Capital Outlay'."

DEMAND No. 132—Capital Outlay on Public Works

"That a sum not exceeding Rs. 1,24,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969,

in respect of 'Capital Outlay on Public Works'."

DEMAND No. 133—Other Capital Outlay of the Ministry of Works, Housing and Supply

"That a sum not exceeding Rs. 2,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'."

DEMAND No. 134—Capital Outlay of the Department of Atomic Energy

"That a sum not exceeding Rs. 7,95,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND No. 135—Capital Outlay on Posts and Telegraphs (Not met from Revenue)

"That a sum not exceeding Rs. 10,25,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

DEMAND No. 136—Other Capital Outlay of the Department of Communications

"That a sum not exceeding Rs. 95,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of the Department of Communication'."

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1968

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to

move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, with a little correction. There has been some printing error. It means a lot because there are omissions of two zeros on page 9 and one zero on page 10 of the Bill. There are these two mistakes. Two zeros have been omitted in the total column of page 9 and one zero on page 10. I, therefore request you to get these corrected.

SHRI NAMBIAR (Tiruchirappalli) : We must know the implications of the two zeros. To how many crores does it come ?

MR. DEPUTY-SPEAKER : It is a printing mistake; there is no implication, I can assure you.

The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69 (as corrected by the Deputy Prime Minister)".

The motion was adopted

SHRI MORARJI DESAI : I introduce† the Bill.

I beg to move‡ :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-3-68.

†Introduced/moved with the recommendation of the President.